

work—we wanted to have a new institution at the Central and State levels—these are all overdue for consideration. So by simply withdrawing the Bill, the Government is doing only a half-hearted job. It has failed to do the homework and lost an opportunity to bring forward a major institutional reform for creating a better industrial relations climate in the country or for promotion of institutional arrangements of a voluntary kind which the country has been trying to consolidate for the last 40 years. We have made some progress and a lot more has to be done..(In interruptions).....

THE DEPUTY CHAIRMAN: Now, that is enough. Please be brief.

PROF. CHANDRESH P-THAKUR: I would submit that the Minister should assure us that he is going to come back to the House with a comprehensive legislation which will bring substantial reforms in industrial relations.

THE DEPUTY CHAIRMAN: Now, hop.. Members.....(Interruptions).....

DR. G. VIJAYA MOHAN REDDY (Ar.dhra Pradesh): Will the Minister give an assurance to bring forward a comprehensive Bill protecting the rights of workers ?

THE DEPUTY CHAIRMAN: The question is:

"That leave be granted to withdraw the Bill."

The motion was adopted.

श्री राम विलास पासवान : मैं विधेयक को वापस लेता हूँ ।

**BEEDI AND CIGAR WORKERS
(CONDITIONS OF EMPLOY-
MENT) AMENDMENT BILL, 1990.**

श्री राम विलास पासवान (श्री राम विलास पासवान) : मैं प्रस्ताव करता हूँ:

“कि बीड़ी तथा सिगार कर्मकार (नियोजन की शर्तों) अधिनियम, 1966 को पुरःस्थापित करने की अनुमति दी जाये ।”

The question was put and the motion was adopted.

श्री राम विलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ ।

**PARTICIPATION OF WORKERS IN
MANAGEMENT BILL, 1990**

श्री राम विलास पासवान (श्री राम विलास पासवान) : मैं प्रस्ताव करता हूँ :

“कि किसी उद्योग में लगे हुए उपक्रमों, स्थापनों या अन्य संगठनों के प्रबंध में कर्मचारियों की सह-भागिता का उपबंध करने और उससे सशक्त या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये ।”

The question was put and the motion was adopted.

श्री राम विलास पासवान : मैं विधेयक को पुरःस्थापित करता हूँ ।

**CONSTITUTION (SEVENTIETH
AMENDMENT) BILL, 1990**

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE

(SHRI DINESH GOSWAMI) : Madam I would like to make brief speech on the three Bills together and then I will introduce. I would like to make a brief speech on these three Bills. These are very important Bills.

THE DEPUTY CHAIRMAN :
Do not make a speech. Please be **brief**.
(Interruptions)...

THE LEADER OF THE OPPOSITION
(SHRI P. SHIV SHAN-KER) : Madam, are we expected to say something on the introduction of these Bills ?...
(Interruptions) ..

THE DEPUTY CHAIRMAN : **Just** a minute.. *(Interruptions)*... Mr. Goswami, you do not make a speech. You just introduce the Bills.

SHRI DINESH GOSWAMI: Madam, "I beg to move for leave to introduce a Bill further to amend the Constitution of India."

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Madam, I introduce the Bill.

CONSTITUTION (SEVENTY-FIRST AMENDMENT) BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): Madam, "I beg to move for leave to introduce a Bill further to amend the constitution of India".

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI: Madam, I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1990

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI) : Madam, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1990 and the Representation of the People Act, 1951.

The question was put and the motion was adopted.

SHRI DINESH GOSWAMI : Madam, I introduce the Bill.

GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) AMENDMENT BILL, 1990

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY) : Madam, I beg to move for leave to introduce a Bill further to amend the Governors (Emoluments, Allowances and Privileges) Act, 1982.

The question was put and the motion was adopted.

SHRI SUBODH KANT SAHAY : Madam, I introduce the Bill.

REFERENCE TO THE RUMOUR OF RESIGNATION BY THE MINISTER OF HOME AFFAIRS AND MINISTER OF RAILWAYS

SHRI SURESH KALMADI (Maharashtra) : Madam, we have heard that the Home Minister and the Railway Minister has resigned. .. *(Interruptions)*... Let the House be taken into confidence. .. *(Interruptions)*...

डा० रत्नाकर पाण्डे (उत्तर प्रदेश) :
मेरी जानकारी में . . . (व्यवधान)